

ITEM NO.27

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7989/2015

(Arising out of impugned final judgment and order dated 27-08-2015 in CRLMA No. 4136/2015 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH& ORS.

Respondent(s)

WITH

SLP(Cr1) No. 8382/2016 (II)

Date : 27-09-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. C.U. Singh, Sr. Adv.
Mr. Rishikesh Kumar, Adv.
Mr. Mohd. Irshad, Adv.
Mr. Chirag M. Shroff, AOR

Mr. Santosh Kumar Tripathi, AOR
Mr. Mohd. Irshad, Adv.
Mr. Rishikesh Kumar, Adv.
Ms. Yashika Verma, Adv.

For Respondent(s) Ms. Aishwarya Bhati, Sr. Adv.
Mr. Rohit K. Singh, AOR
Mr. Mirza Kayesh Begg, Ad.

UPON hearing the counsel the Court made the following
O R D E R

Shri C.U. Singh, learned senior counsel for the petitioner, has placed reliance on a decision of this Court in '*Sri Rameshwar Yadav & Ors. vs. State of Bihar & Anr.*' reported in (2018) 4 SCC 608.

Ms. Aishwarya Bhati, learned senior counsel for the respondent, prays for time to examine the said decision.

List these matters on a non-miscellaneous day in the second week of November, 2019.

(NEETU KHAJURIA)
COURT MASTER

(PRADEEP KUMAR)
BRANCH OFFICER